

National Company Law Tribunal

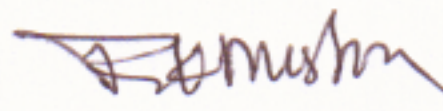

Allahabad Bench

CP NO. 52/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

NAME OF THE COMPANY: Madanlal Foods Products Pvt Ltd

SECTION OF THE COMPANIES ACT: 560 (6) of the Companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	R.K. Mishra	Adv.	Rehinder	
2.	M.K. Bagri	CLAI	ORDER	

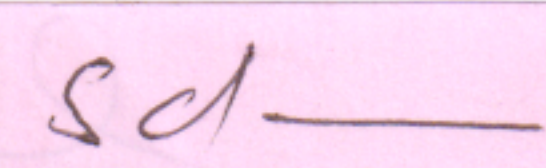
CP No.52/2015

Sh. R.K. Mishra Advocate for petitioner, Sh. M.K. Bagri the OL for the Central Govt. representing the Central Govt. The submission of learned counsel for parties are heard. The OL submits that in the present matter a Report/Reply of the ROC Kanpur is necessary because he has passed the impugned order hence, his comments/report are relevant for disposal of the present application.

Keeping in view of such circumstances it is further directed that a Report of the Central Govt. through the ROC Kanpur to be called for. He is directed to file a supplementary affidavit clarifying categorically the facts of the present case, as to whether, the present company in question is coming under the purview of a shell company or otherwise. So as to make able to this Court, to form its opinion on restoration of the name of the company in ROC's. A copy of this order be communicated to the ROC Kanpur for needful action.

The matter be listed on 8th November 2017.

Dated: 11.10.2017


Sri H.P. Chaturvedi, Member (Judicial)